

**Companies Blacklisted for Excise and
Customs Duties Arrears**

*482. SHRI BALASAHEB VIKHE
PATIL : Will the Minister of FINANCE
be pleased to state :

(a) whether it is a fact that 110
companies having excise and customs duties
arrears exceeding Rs. 1 crore but less than
Rs. 5 crores have been blacklisted :

(b) if so, the total amount of excise and
customs duties involved in the case of these
110 companies ;

(c) whether 21 companies having excise
duty arrears of 5 crore and above had been
blacklisted by Government some time back ;

(d) whether some of these companies
have paid the dues ; and

(e) the position of arrears of these
companies as on 31st October, 1986 ?

THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI
JANARDHANA POOJARY) : (a) to (e)
The Government have not blacklisted any
company for non-payment of excise and
customs duty arrears. However, the
Government take into account the overall
performance of the companies including their
tax performance while considering proposals
for approval of applications for industrial
licences for substantial expansion or setting
up of new projects, approval of managerial
appointments, external commercial borrow-
ings, issue of bonus shares and loans from
public financial institutions.

**Development of Holy Cities as Tourist
Resorts**

*483. SHRI BRAJAMOHAN MOHANTY:
Will the Minister of TOURISM be pleased
to state :

(a) whether Government have declared
some cities of India as holy cities ;

(b) if so, the names of the cities so
declared ;

(c) whether any special programme is
being proposed for development of holy
cities in the country as tourist resorts ; and

(d) if so, the details thereof ?

THE MINISTER OF TOURISM
(MUFTI MOHD. SYED): (a) and (b)
Government does not declare any city in
India as a holy city, nor are there any rules
and regulations in force in the Ministry under
which it could be done. However, some
cities and places of religious importance are
by popular tradition treated as sacred or
holy places.

(c) and (d) There is no special pro-
gramme for the development of holy cities
as tourist resorts. However, the Ministry
of Tourism does provide financial assistance
for proposals to create tourism infrastructure
at places of pilgrimage also as and when
they are received from the State Governments.

[*Translation*]

Import of Nutmeg

*484. SHRI BALWANT SINGH
RAMOOWALIA :

SHRI TARLOCHAN SINGH TUR:

Will the Minister of COMMERCE be
pleased to state :

(a) whether nutmeg is being imported
through NAFED since 1985-86 whereas it
was earlier in OGL ;

(b) if so, whether there has been consi-
derable increase in the prices of nutmeg as
compared to the prices in 1984-85 ; and

(c) whether the prices of nutmeg have
remained constant in the International
market during the last three years ?

THE MINISTER OF COMMERCE
(SHRI P. SHIV SHANKER) : (a) Import
of Nutmeg was allowed under Open General
Licence by all persons in 1983-84. Since
1984-85 its import has been canalised through
NAFED (National Agricultural Cooperative
Marketing Federation of India).

(b) Yes, Sir.

(c) No, Sir. There has been a sharp increase in the international prices of this item during this period.

[English]

Tracing of Terrorists Escaped from India

*485. SHRI G. S. BASAVARAJU :

SHRI H. N. NANJE GOWDA :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether it has been reported that security agencies in the United States and Canada are on the look out for several terrorists who have escaped from India and are wanted by Government of India ;

(b) if so, whether Indian authorities have informed the US agencies of the involvement of such persons in several murders and assassination plots in India ; and

(c) the progress so far made in tracing these persons and further reports received from the Governments of the USA and Canada ?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI NARAYAN DATT TIWARI) : (a) Yes, Sir.

(b) and (c) Government are in touch with the United States and Canada about various aspects of terrorist activity directed against India.

Outstanding Dues of Tobacco Growers.

*486. SHRI V. SOBHANADREESWARA RAO : Will the Minister of COMMERCE be pleased to state :

(a) the amount due to the tobacco growers from various tobacco companies as on 31 March, 1986 after the tobacco leaf voucher system was introduced by the Tobacco Board ; and

(b) the action taken by the Tobacco Board against the tobacco companies who failed to implement the guidelines given by the Board ?

THE MINISTER OF COMMERCE (SHRI P. SHIV SHANKER) : (a) As per complaints received by the Tobacco Board, the amounts due to the tobacco growers from various companies as on 31st March, 1986 is as under :

S. No.	Name of the Company	Amount due
1.	M/s. Sree Sanjay Tobaccos, Chilakaluripet	14,60,243.80
2.	M/s. Kandimalla Raghvaiah & Co. (P) Ltd., Chilakaluripet.	19,76,788.30
3.	M/s. Integrated Tobacco Trading Co. (P) Ltd., Guntur.	1,01,000.00
4.	M/s. Kommineni Venkateswara Rao & Co., Guntur	2,11,000.00
5.	M/s. Sri Lakshmi Tobacco Co., Guntur	42,16,325.85
6.	M/s Globe Leaf Tobacco Enterprises, Guntur.	39,33,367.50
7.	M/s. Vijaya Senti Enterprises, Guntur.	69,079.60
8.	M/s. Ambica Tobacco Enterprises, Budampadu.	25,223.65
9.	M/s. Sri Vijayalakshmi Tobacco Co., Guntur.	47,718.35
10.	M/s. Tirumala Enterprises, Tangutur.	1,72,000.00
11.	M/s. Suvarna Tobacco Co., Guntur	2,21,286.40
12.	M/s. Navajyothi Tobacco Enterprises (P) Ltd., Dharamavaram.	4,92,000.00
13.	M/s. Navatha Enterprises, Guntur,	18,030.00